

Allahabad Bench

CP (CAA No). 03/ALD/2021,
CA No.226/ALD/2020ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 16.03.2021

NAME OF THE COMPANY: Ganges Securities Ltd with Uttar Pradesh Trading Company Ltd

SECTION OF THE COMPANIES ACT: 230/232 of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Krishna Dev Vyas	Adv	ROC	
2.	RAHUL AGARWAL	Advocate	Applicant	

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Sh. Rahul Agarwal, Advocate for the Petitioner and Sh. Krishna Dev Vyas, Advocate for the ROC are present.

The present company petition is filed as a second stage motion company petition under Section 230/232 of the Companies Act for sanctioning of the Proposed Company Scheme. Therefore, the present company petition is hereby admitted for the purpose of hearing. A proper notice be issued to the Regional Director, ROC Kanpur, Income Tax Authority and other Sectoral Regulatory Authorities for filing its representation within stipulated period, failing which it shall be assumed that they have no reply to file.

Ld. Advocate for the Petitioner is further directed to effect the paper publication in the newspaper Business Standard English and having wide circulation in District Sitapur and Business Standard in Hindi, having wide circulation in District Sitapur, UP where the Registered Office of GSL is situated, prescribing minimum 10 days prior to date of hearing of the present company petition as to invite response/objection from the public concerned.

Accordingly, put up in the week commencing 26th April, 2021 before the Regular Court.

Dated : 16.03.2021

— Sd —
JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Kumud Narayan
(P.S.)